

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 9/RP/2024 along with IA No. 19/IA/2024

Subject : Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No. 889/2024.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Khargone Transmission Limited

Respondents : Madhya Pradesh Power Management Company Limited and 10 Ors.

Parties Present : Shri Deep Rao Palepu, Advocate, KTL
Shri Arjun Agarwal, Advocate, KTL
Shri Parth Parikh, Advocate, KTL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Shri Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Parth Bhalla, Advocate, GUVNL
Shri Anand K. Ganesan, Advocate, GUVNL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, NTPC, sought time to make his short submissions. The learned counsel for the Review Petitioner did not oppose the same.

2. Considering the aforesaid request, the Commission adjourned the matter.



3. The Review Petition will be listed for the hearing on **8.5.2024**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

